The Delhi Appropriation (No. 2) Bill, 2015



(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 30th June, 2015)

BILL No. 07 OF 2015

THE DELHI APPROPRIATION (No.2) BILL, 2015

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2015-16.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty sixth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No.2) Act, 2015.

issue of

Rs.41129,00,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2015-2016.

*Bill No. 2 of 2015

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate [inclusive of the sums specified in column 5 of the Schedule to the Delhi Appropriation (Vote on Account) Act, 2015*] to the sum of rupees Forty one thousand one hundred twenty nine crore only towards defraying the several charges which will come in the course of payment during the financial year 2015-2016 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE (See section 2 and 3)

(Rs. In thousands)

SUMS NOT	EXCEEDING
-----------------	-----------

Deman No.	d Services and Purposes		Voted by the Legislative	Charged on the	Total
1			Assembly	Consolidated	
	2		3	Fund 4	
1	Legislature			4	5
	- S.Siatare	Revenue	172000	7600	
2	General Administration			7600	17960
	- Carrinistration	Revenue	7897883	128700	000
3	Administrative of Justice	D		120700	802658
	of sustice	Revenue	6687150	1920950	960010
		Capital	10000	00	860810 1000
4	Finance	Revenue			10000
		Capital	2929150	50	2929200
		Capital	128500	00	128500
5	Home	Revenue	42 - 22 - 2	30	120300
		Capital	4359811	5000	4364811
	<u> </u>	Capital	243300	00	243300
6	Education	Revenue	(0000		243300
		Capital	68028700	3150	68031850
7		Cupital	7229550	00	7229550
7	Medical and Public Health	Revenue	27(07(=0		
		Capital	37687670	9450	37697120
8		Capital	1641680	00	1641680
0	Social Welfare	Revenue	27670600		
		Capital	37679600	00	37679600
9	To do a s		14939300	0	14939300
,	Industries	Revenue	2490200		
		Capital	362700	500	2490700
10	David	•	302700	00	362700
10	Development	Revenue	19556566		
		Capital	5684600	3340	19559906
11	Urban David		3004000	500	5685100
	Urban Development and Public Works	Revenue	80925400	600	
WOIKS	, orks			600	80926000
		Capital	59352200	00	
D	Public Debt.			00	59352200
- 10	dene Best.	Revenue	00	32277400	
		Capital	00	17651800	32277400
2	Loans	G		17031800	17651800
		Capital	25000	00	25000
3	Pension	D		00	25000
		Revenue	1250000	00	1250000
	Total			00	1250000
			359280960	52009040	411200000
					411290000

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30th June, 2015.

DELHI Dated: 30th June, 2015

DVS

(Ram Niwas Goel)

Speaker, Legislative Assembly of the National Capital Territory of Delhi

The Delhi Appropriation (No. 2) Bill, 2015

(As introduced in the Legislative Assembly of the National Capital Territory of Delhi on 30th June, 2015)

P. R. MEENA, I.A.S.
Secretary
Delhi Vidhan Sabha
Old Sectt. Delhi-110054

THE DELHI APPROPRIATION (No.2) BILL, 2015



THE DELHI APPROPRIATION (No.2) BILL, 2015

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2015-16.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty sixth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No.2) Act, 2015.

issue of

Rs.41129,00,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2015-2016.

*Bill No. 2 of 2015

Appropriation.

- 2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate [inclusive of the sums specified in column 5 of the Schedule to the Delhi Appropriation (Vote on Account) Act, 2015*] to the sum of rupees Forty one thousand one hundred twenty nine crore only towards defraying the several charges which will come in the course of payment during the financial year 2015-2016 in respect of the services specified in column (2) of the Schedule.
- The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



THE SCHEDULE (See section 2 and 3)

(Rs. In thousands)

			SUMS NOT EXCEEDING			
Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2		3	4	5	
1	Legislature	Revenue	172000	7600	179600	
2	General Administration	Revenue	7897883	128700	8026583	
3	Administrative of Justice	Revenue Capital	6687150 10000	1920950 00	8608100 10000	
4	Finance	Revenue Capital	2929150 128500	50	2929200 128500	
5	Home	Revenue Capital	4359811 243300	5000	4364811 243300	
6	Education	Revenue Capital	68028700 7229550	3150 00	68031850 7229550	
7	Medical and Public Health	Revenue Capital	37687670 1641680	9450 00	37697120 1641680	
8	Social Welfare	Revenue Capital	37679600 14939300	00	37679600 14939300	
9	Industries	Revenue Capital	2490200 362700	500 00	2490700 362700	
10	Development	Revenue Capital	19556566 5684600	3340 500	19559906 5685100	
11	Urban Development and Public Works	Revenue	80925400	600	80926000	
		Capital	59352200	00	59352200	
PD	Public Debt.	Revenue Capital	00 00	32277400 17651800	32277400 17651800	
12	Loans	Capital	25000	00	25000	
13	Pension	Revenue	1250000	00	1250000	
	Total		359280960	52009040	411290000	
	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1					

STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No.2) Bill, 2015 is introduced in pursuance of sub-section (I) of section 29 of the Government of National Capital Territory of Delhi Act,1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the expenditure charged on the Consolidated Fund and the grants voted by the Legislative Assembly for the expenditure of Government of National Capital Territory of Delhi for the financial year 2015-2016.



(Manish Sisodia)

Dy.Chief Minister / Finance Minister

Delhi,

June, 2015

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No.2) Bill, 2015 does not seek to confer any additional power of legislation on any subordinate functionaries.



दिल्ली विनियोग (संख्या 2) विधेयक, 2015

(जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में दिनांक 30 जून, 2015 को पुरःस्थापित किया गया)

> विल्ली विधान सभा पुराना सचिवालय, दिल्ली

दिल्ली विनियोग (संख्या 2) विधेयक, 2015



दिल्ली विनियोग (संख्या 2) विधेयक, 2015

वर्ष 2015—2016 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के छियासठवे वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

संक्षिप्त शीर्षक।

- इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 2) अधिनियम 2015 है।
- 41129,00,00,000 / —
 रुपयों का वर्ष
 2015—2016 में राष्ट्रीय
 राजधानी क्षेत्र दिल्ली की
 संचित निधि में से प्रदत्त
 और प्रयुक्त ।
- *2015 का बिल संख्या 2
- राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए इकतालीस हजार एक सौ उनतीस करोड़ रुपयों की कुल राशि [दिल्ली विनियोग (लेखानुदान) विधेयक, 2015* की अनुसूची के कालम (5) में विनिर्दिष्ट राशि को जोड़कर] के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2015—2016 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन।



3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची (धारा 2 और धारा 3 देखिए)

(रुपये हजारो मे)

			निम्नलिखित से अनाधिक राशियां		
अनुदान संख्यांक	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
1	2		3	4	5
1	विधान मंडल	राजस्व	172000	7600	17960
2	साधारण प्रशासन	राजस्व	7897883	128700	802658
3	न्याय प्रशासन	राजस्व पूंजी	6687150 10000	1920950 00	860810 1000
4	वित्तं	राजस्व पूंजी	2929150 128500	50 00	2929200 128500
5	गृह	राजस्व पूंजी	4359811 243300	5000 00	4364811 243300
6	शिक्षा	राजस्व पूंजी	68028700 7229550	3150 00	68031850 7229550
7	चिकित्सा और सार्वजनिक स्वास्थ्य	राजस्व पूंजी	37687670 1641680	9450 00	37697120 1641680
8	सामाजिक कल्याण	राजस्व पूंजी	37679600 14939300	00 00	37679600 14939300
9	उद्योग	राजस्व पूंजी	2490200 362700	500 00	2490700 362700
10	विकास	राजस्व पूंजी	19556566 5684600	3340 500	19559906 5685100
11	शहरी विकास और लोक निर्माण	राजस्व पूंजी	80925400 59352200	600 00	80926000 59352200
	लोक ऋण	राजस्व पूंजी	00 00	32277400 17651800	32277400 17651800
12	ऋण	पूंजी	25000	00	25000
13	पेंशन	राजस्व	1250000	00	1250000
	योग स्वर्स		359280960	52009040	411290000

उद्देश्यों और कारणों का विवरण

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार अधिनियम, 1991 (1992 का 1) की धारा 29 की उपधारा (1) में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा पारित राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि पर भारित व स्वीकृत व्यय को वहन करने के लिए आवश्यक घनराशि के राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से विनियोजन की व्यवस्था के लिए दिल्ली विनियोग अधिनियम 2015, विधेयक प्रस्तुत किया जाता है।

यह विधेयक उपर्युक्त उद्देश्यों को प्राप्त करना चाहता है।



(मनीष सिसोदिया) उप–मुख्य मंत्री /वित्तमंत्री

दिल्ली

जून, 2015

विधायी शक्ति प्रदान करने संबंधी ज्ञापन

दिल्ली विनियोग (संख्या 2) विधेयक, 2015 का उद्देश्य किसी अधीनस्थ अधिकारी को अतिरिक्त विधायी शक्ति प्रदान करना नहीं है।

